

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/136/2016
NAME OF THE PETITIONER(S) : Serum Institute of India Limited & 5 Others
NAME OF THE RESPONDENT(S) : M/s Orchid Chemicals & Pharmaceuticals Ltd & 8 Others
UNDER SECTION : 397, 398, 402 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

TK Bhaskar
Priyadarshini N
Shrutha Vasudevan
Keerthi K

Counsel for
Respondents 1-7



BHARATH SRIDHAR
FORMUCHITRA NARAYAN

COUNSEL FOR
PETITIONERS



ADITI ASHOK
FOR: UDAYAKAR
KANUGARATHAN/
PREETI MOHAN

COUNSEL FOR
R-9



ORDER

Shri Bharath Sridhar, counsel for petitioners present. Shri T K Bhaskar, counsel for R1 to R7 and Shri Aditi Ashok, counsel for R9 are present. Counsel for petitioner reported that notice sent to R8 is not served and returned. He is further directed to cause service of notice to R8 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. He is also directed to serve a copy of amended petition to the respondents. Counsel for petitioner stated that he filed additional documents in support of his claim, a copy of which has been provided to the respondents. Time extended to the respondents to file reply, if any. Put up on **16.03.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)